

**Report certifying Reconstitution of Committee of Creditors in the Corporate Insolvency Resolution Process of Metcalfe Properties Private Limited**

1. An Application for initiating Corporate Insolvency Resolution Process (“CIRP”) of Metcalfe Properties Private Limited (“Corporate Debtor” or “Corporate Applicant”) was filed by the Corporate Applicant under Section 10 of the Insolvency and Bankruptcy Code, 2016 (“the Code”). The said application was admitted by the Hon’ble Adjudicating Authority vide order dated 03.12.2025 wherein the undersigned was appointed as the Interim Resolution Professional. Subsequently, in their first meeting, the Committee of Creditors confirmed the undersigned as the Resolution Professional for the Corporate Debtor, as was taken on record by the Hon’ble Adjudicating Authority vide order dated 05.02.2026.
2. In compliance with the provisions of Section 13 and Section 15 of the Code read with Regulation 6 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 (“CIRP Regulations”), the undersigned had made public announcements in Form A in on 06.12.2025 in Financial Express (English) – Delhi NCR edition and separately in Chandigarh Edition & Jansatta (Hindi)- Delhi NCR edition along with AJ DI AWAAZ (Punjabi) – Jalandhar Edition and Financial Express (English) – Chandigarh Edition on 07.12.2025, thereby:
  - a. Intimating the public at large about the commencement of CIRP of the Corporate Debtor; and
  - b. Calling upon the creditors of the Corporate Debtor to submit their proof of claims with the IRP.
3. The public announcement issued by the undersigned stipulated the last date for submission of such proof of claim as 17.12.2025.
4. Pursuant to the said public announcement, the IRP received certain claims and constituted the committee of creditors as under:

*Sanjay Kumar Jha*  
**SANJAY KUMAR JHA**  
**INSOLVENCY PROFESSIONAL**  
IP REG. No. IBBI/PA-02/IP-N00684/2018-19/12031  
Email: [sanjayjhafcs@gmail.com](mailto:sanjayjhafcs@gmail.com)  
Mob. 9811579790

S. No.	Name of Financial Creditor(s)	Amount Claimed (in Rs.)	Amount Admitted (in Rs.)	Voting %
1.	M/s Naman Infradevelopers Private Limited	14,71,43,771/-	14,71,43,771/-	75.26%
2.	Prabhatam Communication India Limited	1,44,36,569/-	1,44,36,569/-*	18.33%
3.	Rakesh Kumar Nayar	1,00,25,000/-	1,00,25,000/-*	5.13%
4.	Gurinder Singh Batth	25,00,000/-	25,00,000/-*	1.28%
5.	Chahat Properties Private Limited (Related Party)	3,13,89,380/-	3,13,89,380/-**	0%
6.	GMI Real Estate Private Limited (Related Party)	3,58,46,763/-	3,58,46,763/-**	0%
	<b>Total</b>	<b>24,13,41,483/-</b>	<b>24,13,41,483/-</b>	<b>100%</b>

*\*Claims received from the Financial Creditors in a class are being accepted provisionally, since the claim amount can be revised, once the IRP/RP be in the possession of all the relevant documents.*

*\*\*As per the information received from the suspended management, these claimants are said to be related parties of the Corporate Debtor and as such, do not bear any right of representation, participation or voting in a meeting of the committee of creditors in accordance with Section 21 of the Code. The IRP/ RP is in the process of conducting his due diligence to verify the same.*

5. Subsequently, in view of further information received by the undersigned and further claims received and collated by him, the Committee of Creditors for the Corporate Debtor stands reconstituted in the following manner as on 09.02.2026:

  
**SANJAY KUMAR JHA**  
**INSOLVENCY PROFESSIONAL**  
 IP REG. No. IBBI/PA-02/IP-N00684/2018-19/12031  
 Email: sanjayjhafcs@gmail.com  
 Mob. 9811579790

S. No.	Name of Financial Creditor(s)	Amount Claimed (in Rs.)	Amount Admitted (in Rs.)	Voting %
<b>FINANCIAL CREDITORS</b>				
1.	M/s Naman Infradevelopers Private Limited	14,71,43,771/-	14,71,43,771/-	76.64%
<b>FINANCIAL CREDITORS IN A CLASS</b>				
2.	Prabhatam Communication India Limited	1,44,36,569/-	1,44,36,569/-	7.52%
3.	Sanjay Aggarwal	89,90,811/-	89,90,811/-	4.68%
4.	Harjinder Singh	24,79,535/-	24,79,535/-	1.29%
5.	Arora Embroidery & Cloth Merchants	21,60,262/-	21,60,262/-	1.12%
6.	Chachan Rani	23,42,350/-	23,42,350/-	1.22%
7.	Guru Kripa Traders	49,76,423/-	49,76,423/-	2.59%
8.	Ratika Sachamahithinan	24,46,905/-	24,46,905/-	1.27%
9.	Manish Chopra	45,41,024/-	45,41,024/-	2.36%
10.	Sandhya Arora	7,92,883/-	7,92,883/-	0.41%
11.	Tejpal Singh	10,93,034/-	10,93,034/-	0.57%
12.	Arvind Kumar	6,00,000/-	6,00,000/-	0.31%
<b>RELATED PARTY FINANCIAL CREDITORS*</b>				
13.	Chahat Properties Private Limited	3,13,89,380/-	3,13,89,380/-	0%
14.	GMI Real Estate Private Limited	3,58,46,763/-	3,58,46,763/-	0%
	<b>Total</b>	<b>25,92,39,730/-</b>	<b>25,92,39,730/-</b>	<b>100%</b>

*\*These claimants, being related parties of the Corporate Debtor, do not bear any right of representation, participation or voting in a meeting of the committee of creditors in accordance with Section 21 of the Code.*

Regards,

*Sanjay Kumar Jha*  
Sanjay Kumar Jha  
Resolution Professional  
Metcalf Properties Private Limited  
IBBI Regn. No.: IBBI/IPA-002/IP-N00684/2018-2019/12031

*Sanjay Kumar Jha*  
**SANJAY KUMAR JHA**  
INSOLVENCY PROFESSIONAL  
IP REG. No. IBBI/IPA-02/IP-N00684/2018-19/12031  
Email: sanjayjhafcs@gmail.com  
Mob. 9811579790